IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CIVIL APPLICATION NO. 12180 of 2026

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M/S MULTIMET TECHFAB PVT LTD

Versus

ARVIND GAUDANA (LIQUIDATOR OF REGENT GRANITO INDIA LTD)

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Appearance:
MR DEVEN PARIKH SENIOR ADVOCATE WITH MR NIRAV P SHAH(6475) for the Petitioner(s) No. 1

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CORAM:**HONOURABLE MR. JUSTICE NIRZAR S. DESAI**

Date : 31/08/2026

ORDER

1. Heard learned Senior Advocate Mr. Deven Parikh with learned Advocate Mr. Nirav P. Shah for the petitioner.

2. Learned Senior Advocate Mr. Deven Parikh submitted that, after having succeeded in the auction proceedings, the petitioner, being a bonafide auction purchaser, is now facing a situation whereby, even after paying an EMD of around Rs.4 crore, the property has not been vested in the petitioner and the VAT Department

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is raising its claim over the property. Despite the petitioner having succeeded in the auction, the Liquidator is likely to re-auction the property, which would ultimately jeopardize the petitioner's interest already created in the property.

3. In view of the above submission, issue **NOTICE to the respondents, returnable on 2.11.2026.**

4. In the meantime, there shall be interim relief in terms of Paragraph No. 15(C). Direct service is permitted.

(NIRZAR S. DESAI,J)

Pallavi

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